

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT**

CORRIGENDUM

Dated Shillong, the 30th September, 2022.

No. LJ (A) 50/2002/Pt.V/142 - Please omit "4. The fixation of pay of the Judicial Officers to the new pay matrix shall be as per FR 23 (i) of the FRs & SRs, 1984" as appeared in this Department's Office Memorandum No. LJ (A) 50/2002/Pt.V/94 dt. 26th August, 2022.

Sd/-

(C.V.D. Diengdoh)
Secretary to the Govt. of Meghalaya,
Law Department.

Memo No. LJ (A) 50/2002/Pt.V/142-A,

Dated, Shillong, the 30th September, 2022.

Copy for information to: -

1. The Accountant General (A & E), Meghalaya, Shillong.
2. Personnel & AR (A) Department.
3. Finance (PR) Department.
4. Cabinet Affairs Department.
5. The Registrar General, High Court of Meghalaya, Shillong.
6. The District & Sessions Judge, Shillong/ Nongstoin/Mawkyrwat/Nongpoh/Khliehriat/
Jowai/Tura/Williamnagar/Baghmara/Resubelpara/Ampati/ Mairang.
7. The Treasury Officer, Shillong/ Nongstoin/Mawkyrwat/Nongpoh/Khliehriat/
Jowai/Tura/Williamnagar/Baghmara/Resubelpara/Ampati/ Mairang.
8. DEO, Law Department.
9. Guard file.

By order etc.,



Deputy Secretary to the Govt. of Meghalaya,
Law (A) Department.